

**THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):**

(a) The subject of planning and coordination of urban transport systems was added to the existing subjects of the Ministry of Urban Development by a Government of India Notification on 30.10. 86.

(b) Delhi Administration had engaged the Rail India Technical and Economic Services Ltd. (RITES) to prepare a Techno-Economic Feasibility Study for Mass Transit System in Delhi. The Study report has been submitted by RITES to Delhi Administration. A series of meetings have taken place including one between the Minister for Urban Development and the Minister of Railways where the report given by RITES has been considered. As a sequel to these meetings, it has been decided that pending a detailed analysis of the report including funds and resource availability for financing the project, the Delhi Administration should take preparatory steps for the project and in particular the steps needed for securing land in the proposed corridors. A Steering Committee has also been set up under the Chairmanship of Chief Secretary. Delhi Administration to go into various aspects of the proposed system and to monitor preparatory action for processing the project further.

**Sale of Human Organs**

1794. SHRI K. MURALEEDHARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the sale of human organs is on the increase in the country;

(b) if so, whether the Union Government propose to take steps to prevent the sale of human organs; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE

MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) The Government is aware that the sale of human organs is not the increase in the country.

(b) and (c). The Government is actively contemplating the enactment of a comprehensive legislation to regulate the removal of human organs and tissues for purpose of transplantation.

**Expansion of Medical Colleges**

1795. SHRI K. MURALEEDHARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some Medical Colleges are proposed to be expanded during the 8th Five Year Plan;

(b) whether it is proposed to expand any of the colleges in Kerala during the next financial year; and

(c) if so, the details with the names of the colleges?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) to (c). The Government have appointed a committee to identify five medical institutions in five zones of the country for upgradation of some of their departments during the 8th Five Year Plan. Further action regarding expansion/upgradation of a medical college in Kerala will depend upon the recommendations of the committee.

**[Translation]**

**Ownership Rights to persons of Resettlement Colonies**

1796. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to give ownership rights to the persons of all resettlement colonies;

(b) if so, the details with criteria thereof;

(c) whether civic amenities like Parks and Public Lavatories are being provided on the basis of the population in each resettlement colony;

(d) if not, the reasons therefor; and

(e) the time by which above facilities are likely to be provided?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) The Government of India had decided to grant lease hold rights in September, 1980. However, the response from the allottees has been negligible as a very small number of the allottees have paid the prescribed liquidation charges.

(b) As per the statement given below.

(c) to (e). The Municipal Corporation of Delhi has reported that the population in the resettlement colonies has tremendously increased and the services are not based on the existing population. However, the existing services are being augmented wherever possible and it is a continuing process.

#### STATEMENT

*Terms and conditions for transfer of lease hold rights to the allottees of plots/tenements of the resettlement colonies*

- (i) Lease hold rights be granted on payment of full cost of plots/tenements by the allottees which may be limited to Rs. 1250/- (Rupees one thousand and two hundred and fifty only) for a 25 sq. yd. plot subject to restriction on transfer

vide sub-para (ii) below.

- (ii) The allottees will not have the right to transfer the plots freely. They will, however, have the option of surrendering the plots to the DDA or receiving the cost paid by them.

- (iii) The cost of plots/tenements be recovered in lumpsum but in the case of those who prefer to make payment in instalments, a uniform period of 15 years may be allotted.

- (iv) The rent paid by the allottees after 15th March, 1977 may be adjusted towards cost of plots/tenements. The allottees should clear arrears of rent, if any, before transfer of leasehold rights.

- (v) Interest be charged from allottees with effect from 16th March, 1977 on the cost of plots/tenements recoverable from them at a uniform rate of 5%. Continuous default in payment of instalments should involve cancellation of the ownership rights and eviction.

- (vi) Ground rent at the rates of 2-1/2 per annum should be charged from the allottees.

#### Hospitals in Delhi

1797. SHRI TARIF SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is proposed to set up some new hospitals in Delhi; and

(b) if so, the number thereof and the